

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BANCH DELHI AT NEW DELHI**  
Original Application No. 490/2025

IN THE MATER OF:

Surender

...Applicant

VERSUS

State of Haryana & Ors

...Respondents

**I N D E X**

<u>S.No</u>	<u>Particulars</u>	<u>Date</u>	<u>Pages</u>
1.	Reply affidavit on behalf of Respondent no.20 along with affidavit	19.12.2025	1-11
2.	Annexure-1 (Photographs of fallen and felled trees)	25.05.2025 & 22.06.2025	12-13
3.	Annexure-2 (Copy of intimation about fallen trees)	26.05.2025	14
4.	Annexure-3(Call history record and call transcription)	22.06.2025 & 19.12.2025	15-19
5.	Annexure-4 (Copy of intimation for felled of trees)	23.06.2025	20
6.	Annexure:5(Complaint to Sho Salhawas regarding fellen trees)	22.06.2025	21-22
7.	Vakalatnama	19.12.2025	23
8.	Proof of service	20.12.2025	24

New Delhi

Dated: 19.12.2025

Anand Singh  
Respondent No.20

Through,

  
For Dinodiya Dayal Law offices,  
Advocates for the Respondent no.20  
L-414, Golf view Condos,  
Golf course road, Sector 19B,Dwarka New delhi-110077.  
Mobile no:9050004441Email Id:pradeepjangra27@yahoo.com

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REPLY ON BEHALF OF THE RESPONDENT NO.20 i.e.  
ANAND SINGH TO THE PRESENT OA NO. 490 OF 2025

Most Respectfully Showeth:

Preliminary Objections

1. That at the outset, it is submitted that the present Complaint is a motivated one and is filed with a malafide intention without any basis by knowingly making false and incorrect statements and in utter disregard of facts and therefore the Complaint is liable to be dismissed heavy cost on this ground alone.
2. It is submitted that the 20<sup>th</sup> Respondent herein was working as groundmen at the time of matter in the Rajiv Gandhi Stadium at Salhawas and as such is well acquainted with the facts of the case. As the issue pertains to fellen trees at Rajiv Gandhi Stadium

at Salhawas the Respondent no. 20 craves leave of this Hon'ble Tribunal to file this Reply.

3. The main allegation made in the complaint was that the deliberate and illegal felling of approximately fifteen to twenty fully grown, decades-old trees inside the Rajiv Gandhi Stadium at Salhawas on 22.06.2025. There is no cogent proof of allegation and therefore false to the knowledge of the Applicants and made with ulterior motives. The OA filed by is not supported by cogent evidence and doesn't squarely falls under the essentials of claim filed by the applicant.
4. That However, in the midnight of 24.05.2025(Saturday) due to heavy storm 5-6 fully grown up trees fell down and on 26.05.2025(Monday) the respondent reached on the spot for his duty he noticed the same and intimated the same incident to District sports officer. (The Photograph of fallen trees and felled trees is herewith the reply annexed as Annexure-1, Copy of intimation dated 26.05.2025 is annexed as Annexure-2).
5. That on 22.06.2025 (Sunday) at 2:56Pm, the respondent no.20 (Who was on weekly off being Sunday) got the call from District sports office who intimated him that somebody is felling trees in Rajiv Gandhi Stadium at Salhawas and asked respondent no.20 to reach to the spot. That the respondent no. 20

is residing at village Birohar which is around 25km from the Rajiv Gandhi Stadium, Salhawas, consequently the respondent no.20 reached the spot at around 4:00 pm and found that the above said trees are felled which are lying on the ground and villagers namely Chetram, Mir singh (forest guard salhawas) and Naresh kunar was present at spot and told the respondent no.20 that Ashok and Bijender has felled trees and ran away from the spot. However, the respondent no. 20 intimated the same to District sports officer vide intimation dated 23.06.2025 (the copy of same is annexed herewith as Annexure 4).

6. That the respondent no.20 also filed a written complaint about cutting of trees to police station Salhawas.
7. That the applicant has filed the present OA just to harass the Respondent no.20 as the applicant has given many representations to different authorities but the applicant nowhere mentioned the name of Respondent no.20 which can be explicitly seen in the annexures's filed by the applicant with the present OA under reply. However, the applicant just to harass and gain illegally and doing harm and illegal loss to Respondent no.20 and targeting is poorness and vulnerability to approach higher authorities therefore deliberately and intentionally mentioned the name of Respondent no.20 as wood cutter in the present OA under Reply which shows applicant ulterior motives.

8. It is submitted that the present application is mala fide and is an attempt to misguide this Hon'ble Tribunal as Respondent No.20 has filed cogent evidence to prove his version.

**Reply of Synopsis**

That the content of synopsis of the applicant is partly matter of record and partly wrong and denied. It is wrong and denied that the grievance arises out of the brazen, deliberate and illegal felling of approximately fifteen to twenty fully grown, decades-old trees inside the Rajiv Gandhi Stadium at Salhawas on 22.06.2025. It is wrong and denied for the want of knowledge that the cutting was done in broad daylight, in the presence of villagers, without any prior permission, sanction, or approval from any competent authority, and in complete disregard of the statutory regime under the Forest (Conservation) Act, 1980, the Haryana Preservation of Trees Act, 1971 and the Environment (Protection) Act, 1986. It is further matter of record that it also amounts to a direct violation of constitutional guarantees under Article 21, which protects the right to life with a healthy environment, Article 48A, which enjoins the State to protect and improve the environment, and Article 51A(g), which casts a fundamental duty upon every citizen to protect and improve the natural environment. It is wrong and denied that the issue raises a substantial question relating to the environment under Schedule I of the NGT Act, and thus squarely falls within the jurisdiction of this Hon'ble Tribunal.

It is further wrong and denied for want of knowledge that the incident of 22.06.2025, whereby fully mature trees inside the Rajiv Gandhi Stadium were axed and carted away, was not an act of necessity or sanctioned public development but an unauthorized and clandestine operation undertaken in defiance of law. It is matter of record that their destruction has created a vacuum in the ecosystem of the area, exposing the land to greater heat, dust, soil erosion, and biodiversity loss, and depriving villagers of the valuable environmental services that those trees provided free of cost.

It is wrong and denied that Investigations and direct accounts from villagers reveal the involvement of named individuals in this environmental crime. It is wrong and denied for want of knowledge that the cutting was allegedly orchestrated or sanctioned by the Sarpanch of Village Salhawas, Smt. Suresh Devi, who as the elected head of the Gram Panchayat was duty-bound to protect community resources but instead misused her position of trust. It is wrong and denied for want of knowledge that she was assisted in organizing the felling by two of her associates, namely Om Prakash and Davender, who arranged manpower and ensured disposal of the felled timber. It is wrong and denied that the physical cutting was carried out by three men, namely Ashok, Bijender and Anand, who were directly seen chopping the trees with saws and axes. It is wrong and denied for want of knowledge that once the trees were felled, the wood was swiftly removed from the site by a truck driven by one Shri Sukhvir, thereby establishing that the act was pre-planned with proper logistics in place for transporting the timber. It is wrong and denied for want of knowledge that the

entire sequence of events was witnessed by local residents, Shri Chetram and Shri Naresh Kumar, who personally saw the felling and the loading of the logs onto the truck. It is wrong and denied for want of knowledge that both eyewitnesses are ready to depose and have consistently stated that the felling was carried out in the presence and with the knowledge of the Sarpanch and her associates, and that no official permission, order, or public notice was ever displayed at the site. It is wrong and denied for want of knowledge that their testimony underscores that this was not an anonymous or untraceable act, but an organized and willful destruction of public green cover by those who were entrusted with its care.

It is wrong and denied that the motive behind this illegal felling was not public welfare but greed and profit. It is wrong and denied for want of knowledge that the mature trees yielded large quantities of timber of significant market value, and the entire act was executed to convert this public resource into private gain by selling the wood. It is wrong and denied that there was no danger posed by these trees to life or property, nor was there any sanctioned construction or development requiring their removal. It is wrong and denied that the secrecy of the operation, the absence of any legal sanction, the daytime cutting, and the immediate transportation of logs all point towards a malafide intent to quickly monetize the timber before authorities or villagers could intervene. It is wrong and denied that the community has gained nothing from this act, while the perpetrators enriched themselves by misappropriating natural resources that belong to the public.

It is wrong and denied that the legal violations are manifold. It is matter of record that in addition, the act has violated the fundamental right to life with dignity under Article 21, as recognized by the Supreme Court in several judgments that have included the right to a healthy environment within Article 21. It has undermined the directive duty of the State under Article 48A and the fundamental duty of every citizen under Article 51A(g). It is wrong and denied that the destruction is therefore not merely a breach of statutory provisions but a betrayal of constitutional trust.

It is wrong and denied that the Applicant has compiled clear and compelling evidence to substantiate his case. It is wrong and denied for want of knowledge that Photographs taken immediately after the incident depict stumps and freshly severed trunks at the Rajiv Gandhi Stadium, leaving no doubt as to the unlawful cutting. It is wrong and denied for want of knowledge that the eyewitness accounts of Shri Chetram and Shri Naresh Kumar provide direct human testimony confirming the identity of the perpetrators and the sequence of events. It is a matter of record that the incident was also reported in the widely circulated Hindi daily "Amar Ujala" on 30.06.2025, corroborating public awareness and concern about the illegal felling. It is a matter of record that the Applicant submitted a written representation on 28.07.2025 to the Haryana Forest Department and the District Administration, formally requesting urgent action including registration of FIRs, investigation, seizure of timber, and compensatory plantation. However, no action whatsoever was taken.

It is wrong and denied for want of knowledge that the complete inaction of the authorities even after receiving complaints and despite media coverage is deeply concerning. It is wrong and denied for want of knowledge that No FIR was registered, no timber was seized, no officials visited the site, and no steps were taken to mitigate the damage. It is wrong and denied for want of knowledge that the logs were allowed to disappear, and the culprits were left untouched. It is wrong and denied for want of knowledge that this indifference, whether due to negligence or collusion, represents a collapse of environmental governance. It is wrong and denied for want of knowledge that it has emboldened the perpetrators and created a sense of impunity. It is wrong and denied that the villagers are left without remedies except to approach this Hon'ble Tribunal. It is wrong and denied for want of knowledge that the failure of the authorities to act in time has thus made judicial intervention both justified and urgent.

It is wrong and denied the present case is therefore a classic instance where doctrines of environmental jurisprudence must be applied. It is wrong and denied for want of knowledge that the Public Trust Doctrine has been breached since trees, as community resources, were illegally appropriated by those in power for private gain. It is submitted that the content of preliminary objections may be read as part and parcel to this reply and the applicant has filed the present OA on concocted story and to substantiate his case the applicant has to file cogent evidence and as per the above statements the applicant case doesn't falls squarely under OA.

Prayer clause of the applicant is wrong and denied in toto.

**Prayer**

In view of the foregoing submissions, the answering respondent most respectfully prays that this Hon'ble Tribunal may be pleased to:

- a. Dismiss the Original Application as against Respondent No. 20 for want of cause of action and evidence;
- b. Exonerate Respondent No. 20 from all liabilities or proceedings arising out of the alleged incident; and
- c. Pass such other or further orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.

New Delhi

Dated: 19.12.2025

Through,

*Anand Singh*  
Respondent No.20

*TSW*  
For Dinodiya Dayal Law offices,  
Advocates for the Respondent no.20  
L-414, Golf view Condos,  
Golf course road, Sector 19B, Dwarka New delhi-110077.  
Mobile no:9050004441 Email Id:pradeepjangra27@yahoo.com

**Verification:-**

Verified at Delhi on this 19<sup>TH</sup> Day December 2025, that contents of paras no. 1 to 8 of the preliminary *objections* and para wise reply *of Synopsis* of are true to my knowledge and those of paras no. 1 to 8 are true on information received and believed and last para is a prayer to this Hon'ble court.

*Anand Singh*  
Respondent no.20/ Deponent

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Affidavit of Sh. Anand Singh aged 29 years, son of Shri Ved Prakash, resident of VTC- Birohar, P.o- Birohar, District District Jhajjar, Haryana, the above named do affirm and declare as under:

1. That the Deponent is Respondent No. 20 in the above titled Original Application and well conversant with the facts of the present case and competent to sign and swear the affidavit.
2. The accompanying reply has been drafted by my counsel under my instructions, and the contents of the same have been read over and explained to me and explained in vernacular language and I have



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understood the same which are true and correct as per my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

3. That this is my true and correct statement.

Anand Singh  
Deponent

Verified:

That the contents of paras 1 to 3 of the above affidavit are true and correct to my Knowledge. No part of it is false and nothing fact has been concealed therein.

Anand Singh  
Deponent

I Identify the deponent who has signed in my presence.

*[Signature]*



CERTIFIED THAT THE DEPONENT  
Shri/Smt./Km. *Anand Singh*  
S/o W/o *[Signature]*  
R/o *[Signature]*  
identified *[Signature]*  
has solemnly sworn before me at  
New Delhi *[Signature]*  
that the contents of the affidavit which  
have been read & explained to him are  
true and correct to his knowledge.

Oath Commissioner  
RITA SHARMA  
New Delhi

19 DEC 2025

Annexure - 1 (Colly) 12-13

(12)



Annexure - 1 (colly)-R-13

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सेवा के लिए धन्यवाद।

संसाधन में  
 विषय - तेज तुमान से 5-6 पेड टूट गए हैं तथा  
 सबैल - खेदान यह है, कि मैं राजीव गांधी खेल परिसर  
 सालहावास (इन्वर) का मैदानकर्मी हूँ, हमारे स्टैडियम में  
 24/May/2025 को तेज तुमान से 5-6 पेड टूट गए हैं तथा  
 पेडों से खेदान को भी नुकसान हुआ है, मेरी अनुपस्थिति में  
 पेडों की लकड़ी काटकर बाग़ीचा औरतें ले जाती हैं, कृपया  
 करके लकड़-से-लकड़ पेडों को स्टैडियम में ही उठवाने की  
 कृपया करें।

धन्यवाद।

दिनांक - 26/May/2025

मैदानकर्मी → आनन्द सिंह  
 राजीव गांधी खेल परिसर (सालहावास)

225

Jio

DIGITAL  
LIFE

19

Annexure-3 (copy) 15-19

Mr. Anand Singh

Jio Number

9518158718

Account Number

Birohar 145 Jhajjar Haryana 124106

Statement Date

14-Dec-2025

Statement Time

08:39:19

Security Deposit

₹ 0.00

Registered Mobile : +919518158718 | Aadhaar Number : XXXX XXXX 1130 | E-mail : akjangra0601@gmail.com

## Account Usage and Recharge Statement from 22-Jun-2025 to 22-Jun-2025

Refer following pages for details of charges

			Amount (₹)
1	Plan Recharges		0.00
2	Usage Charges		
		Volume / Duration	Amount(₹)
	Off-Net / Premium / ISD & IR Calling	00:00:00	0.00
	SMS	0	0.00
	Data		
	4G Data/WIFI	0.000 GB	0.00
	5G Data	0.000 GB	0.00
	VAS	0	0.00
			0.00
3	Add On Packs		0.00
<b>Total Usage Summary</b>			
		Total Usage	Chargeable Usage
			Chargeable Amount (₹)
	Voice Local	00:26:27	00:00:00
			0.00
	Voice STD	00:00:00	00:00:00
			0.00
	Premium / ISD & IR Calling	00:00:00	00:00:00
			0.00
	SMS	0	0
			0.00
	Data	0.003 GB	0.000 GB
			0.00
	4G Data/WIFI	0.003 GB	0.000 GB
			0.00
	5G Data	0.000 GB	0.000 GB
			0.00
	VAS	0	0
			0.00
4	Other Purchases		0.00
5	Credit & Adjustments		0.00

## Recharge Option

 <p><b>Jio Auto Pay</b></p>	<p><b>Credit Card /</b></p> <p>Set Auto Recharge through MyJio App. Download the MyJio App from Play Store or App Store</p> <p><b>Bank -(EBPP)</b></p> <p>Register Jio with your bank for an auto recharge presentment and payment mandate via MyJio app.</p> <p><b>Bank - (Direct Debit)</b></p> <p>Visit the nearest Jio store to set ACH mandate on your bank account.</p>	<p><b>Jio Self Care</b></p> <p><b>My Jio &amp; Jio.com</b></p> <p>Recharge using credit / debit card or net banking on My Jio App or visit www. Jio.com and click on Quick recharge. Download the app from Play Store or App Store</p>	<p><b>Jio Store</b></p> <p><b>Cash / Credit / Debit</b></p> <p>Walk into a Jio Store and recharge by cash, Credit card or debit card.</p>
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## Reach Us

Call 199 (from a Jio number) or 1800-88-99999 (from other networks) | Write to care@jio.com | Manage your world of Jio with MyJio app | Visit www.jio.com

**Registered Office:** Reliance Jio Infocomm Limited  
Office-101, Saffron, Nr.Centre Point, Panchwati 5 Rasta,  
Ambawadi, Ahmedabad-380006, Gujarat, India  
CIN: U72900GJ2007PLC105869

**State Office:** Reliance Jio Infocomm Limited  
B-93, Industrial Area, Phase 8, Opp: CDAC office,  
Mohali 160071, Punjab

PAN: AABCI6363G



## Your Jio Plan Details

## Important Information

### Tariff & Plans

- There will be no increase in any tariff item (except ISD) till six months from the date of your enrolment to the plan. Thereafter, Reliance Jio Infocomm Limited ("RJIL") reserves the right to revise the terms & condition applicable to tariff plans.
- RJIL reserves the right to vary the penal charge rates periodically, as well as take recourse to any other action available and considered appropriate, subject to Telecom Regulatory Authority of India (TRAI) regulations.
- As per TRAI regulations, tariff is charged basis the duration of the call rounded up to + / - 1 second, traceable to an appropriate time reference.
- For billing, usage will be rounded up to the next higher pulse. For example, if you are on 30 sec/pulse billing plan, a 31sec call will be as 2 pulses. Similarly, if your data plan is billed on 10 KB/pulse, usage of 11 KB would be billed as 2 pulses.
- No migration fee is chargeable for changing tariff plan.
- No charge will be levied for any service without your explicit consent.
- In case you are on an unlimited data plan, post consumption of your allocated data limit, you will experience a downgrade in speed as per Fair Usage Policy.

### DND (Do Not Disturb) Service

- You can opt for Full DND if you do not wish to receive any promotional calls/SMS. To activate Full DND, SMS 'START <0>' to 1909. Full DND will override any other category you may have selected.
- To allow promotional SMS only from selected categories, SMS 'START <preferred category no.>' to 1909.  
Categories and associated numbers are:  
1 - Banking / Insurance / Financial Products / Credit Cards; 2 - Real Estate;  
3 - Education; 4 - Health; 5 - Consumer Goods / Automobiles;  
6 - Communication / Broadcasting / Entertainment / IT; 7 - Tourism & Leisure

### Charges

- Any disagreement on charges levied should be informed within 60 falling which all charges will be considered valid.
- Itemized statement will be charged ₹ 50 per printed copy (Itemized statement contain the details of all voice calls, SMS, VAS charges, data charges, premium rate services and roaming charges).

### Complaints & Services Request

Visit [www.jio.com](http://www.jio.com), login with your Jio ID and password; click on 'Service Request' option under Profile menu to raise a complaint. To track the status of your existing complaint, use your unique Service Request Number. You can also call 198 (toll-free) from your Jio number or 1800 889 9999 from other networks to register your service request / complaint.

### Appellate Authority

In case you are unsatisfied with the response on a complaint, you can contact the regional appellate authority with your complaint docket number.  
Email: [appellate.har@jio.com](mailto:appellate.har@jio.com), Telephone number: 1800-889-3999  
Fax : 1800-889-1211, Address: Reliance Jio Infocomm Limited B-93 Industrial Area, Phase 8 Mohall 160071 Punjab  
(Working hours: Mon-Fri, 10:30 am to 6:00 pm)

Mr. Anand Singh

Jio Number : 9518158718

Statement Date : 14-Dec-2025

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**Charges**

**Usage Charges**

1 Data	Count	Billed Usage (GB)	Free Usage (GB)	Chargeable Usage (GB)	Amount(₹)
1.1 Usage in India					
1.1.1 4G Data	21	0.003	0.004	0.000	0.00
Subtotal	21	0.003	0.004	0.000	0.00
<b>Total</b>	<b>21</b>	<b>0.003</b>	<b>0.004</b>	<b>0.000</b>	<b>0.00</b>

2 Voice	Count	Billed Usage (hh:mm:ss)	Free Usage (hh:mm:ss)	Chargeable Usage (hh:mm:ss)	Amount(₹)
2.1 Usage in India					
2.1.1 Voice Local	15	00:26:27	00:00:00	00:00:00	0.00
Subtotal	15	00:26:27	00:00:00	00:00:00	0.00
<b>Total</b>	<b>15</b>	<b>00:26:27</b>	<b>00:00:00</b>	<b>00:00:00</b>	<b>0.00</b>

(19)

True Transcription of call audio between Respondent no.20

and District sports officer from phone number 91 9215107575

**Respondent no.20-** Hello

**District sports officer-** Hello

**Respondent no.20-** Namaskar ji

**District sports officer-** Namaskar kha hai bhyi tu

**Respondent no.20-** Mein sir abto ghr pr hu

**District sports officer-** Gya tha aaj subha

**Respondent no.20-** Aaj ni gya sir aaj sunday tha

**District sports officer-** To ja ek baari vha ped ved kaat rkhe hai or unki wo wo forest wale bhi aa rhe hai

**Respondent no.20-** Acha ji

**District sports officer-** dekh jo kaat lenjan lgre h unkijo bhi application jo bhi legal karevayi hai na

**Respondent no.20-** Hnji

**District sports officer-** Ek br usko dekho or kro

**Respondent no.20-** Thik hai ji

**District sports officer-** Thik hai na abhi poch

**Respondent no.20-** Thik hai ji

**District sports officer-** Thik hai

## Itemized Usage

No.	Start Date & Time	End Date & Time	Destination	Total Usage (MB)	Billed Usage (MB) (A)	Free Usage (MB) (B)	Chargeable Usage (MB) (C = A-B)	Amount (₹)	
1.0	Data								
1.1	Usage In India								
1.1.1	4G Data								
1	22-JUN-25 19:55:16	22-JUN-25 19:55:17	JIONET	0.001	0.000	0.000	0.000	0.00	
2	22-JUN-25 19:30:06	22-JUN-25 19:55:16	JIONET	0.730	0.762	0.762	0.000	0.00	
3	22-JUN-25 19:20:10	22-JUN-25 19:20:10	JIONET	0.010	0.010	0.010	0.000	0.00	
4	22-JUN-25 18:20:51	22-JUN-25 19:20:10	JIONET	0.310	0.323	0.323	0.000	0.00	
5	22-JUN-25 18:19:55	22-JUN-25 18:19:55	JIONET	0.004	0.000	0.000	0.000	0.00	
6	22-JUN-25 17:50:56	22-JUN-25 18:19:55	JIONET	0.076	0.088	0.088	0.000	0.00	
7	22-JUN-25 17:50:00	22-JUN-25 17:50:00	JIONET	0.001	0.000	0.000	0.000	0.00	
8	22-JUN-25 17:47:39	22-JUN-25 17:50:00	JIONET	0.037	0.040	0.040	0.000	0.00	
9	22-JUN-25 17:46:01	22-JUN-25 17:46:01	JIONET	0.002	0.000	0.000	0.000	0.00	
10	22-JUN-25 17:45:26	22-JUN-25 17:46:01	JIONET	0.057	0.059	0.059	0.000	0.00	
11	22-JUN-25 17:45:07	22-JUN-25 17:45:07	JIONET	0.003	0.010	0.010	0.000	0.00	
12	22-JUN-25 16:50:53	22-JUN-25 17:45:07	JIONET	0.869	0.899	0.899	0.000	0.00	
13	22-JUN-25 16:28:30	22-JUN-25 16:28:30	JIONET	0.007	0.010	0.010	0.000	0.00	
14	22-JUN-25 16:23:09	22-JUN-25 16:28:30	JIONET	0.162	0.166	0.166	0.000	0.00	
15	22-JUN-25 15:45:03	22-JUN-25 15:45:03	JIONET	0.002	0.000	0.000	0.000	0.00	
16	22-JUN-25 15:35:10	22-JUN-25 15:35:10	JIONET	0.001	0.000	0.000	0.000	0.00	
17	22-JUN-25 15:34:46	22-JUN-25 15:45:03	JIONET	0.233	0.264	0.264	0.000	0.00	
18	22-JUN-25 15:29:40	22-JUN-25 15:34:03	JIONET	0.081	0.108	0.108	0.000	0.00	
19	22-JUN-25 14:53:00	22-JUN-25 15:08:47	JIONET	0.423	0.450	0.450	0.000	0.00	
20	22-JUN-25 11:50:51	22-JUN-25 11:51:26	JIONET	0.052	0.059	0.059	0.000	0.00	
21	22-JUN-25 07:12:22	22-JUN-25 07:13:33	JIONET	0.045	0.049	0.049	0.000	0.00	
Subtotal				21	3.106	3.297	3.297	0.000	0.00
Usage in India Total				21	3.106	3.297	3.297	0.000	0.00
Data Total				21	3.106	3.297	3.297	0.000	0.00

No.	Date	Number	Used Usage (sec)	Billed Usage (sec)	Free Usage (sec)	Chargeable Usage (sec)	Amount (₹)
2.0	Voice						
2.1	Usage in India						
2.1.1	Voice Local						
1	22-JUN-25 19:19:23	919817527591	45	0	0	0	0.00
2	22-JUN-25 18:21:01	919306482458	39	0	0	0	0.00
3	22-JUN-25 18:19:06	919215107575	46	0	0	0	0.00
4	22-JUN-25 17:51:02	919215107575	32	0	0	0	0.00
5	22-JUN-25 17:47:38	919215107575	139	0	0	0	0.00
6	22-JUN-25 17:38:16	919215107575	132	0	0	0	0.00
7	22-JUN-25 16:35:14	919215107575	328	0	0	0	0.00
8	22-JUN-25 16:23:14	919215107575	312	0	0	0	0.00
9	22-JUN-25 16:05:32	918708555362	90	0	0	0	0.00
10	22-JUN-25 15:58:47	918708555362	106	0	0	0	0.00
11	22-JUN-25 15:57:46	919896188430	36	0	0	0	0.00
12	22-JUN-25 15:44:01	919896188430	59	0	0	0	0.00
13	22-JUN-25 15:09:23	919896188430	71	0	0	0	0.00
14	22-JUN-25 15:08:16	918059283701	29	0	0	0	0.00
15	22-JUN-25 14:56:24	919215107575	123	0	0	0	0.00
Subtotal			15	1587	0	0	0.00
Usage in India Total			15	1587	0	0	0.00
Voice Total			15	1587	0	0	0.00

मेवा में

Annexure-4

20

वि.स. वि.स. का. वि.स.  
द.स. वि.स.



मेवा में

विषय :- मेरी अनुपस्थिति में खिताब मिले दिन कुछ पेड़ काटे गए हैं।

खिताब मिले दिन मेरे पास DSO साहब का फोन आने पर मैं इंडियन में  
आसपास खिताब को छुट्टी पर था, मेरी अनुपस्थिति में मैदान में  
कुछ असामान्य तत्वों ने पेड़ काटे लिए, जो पेड़ काटने के कारण  
हुए गए थे, मेरे पास DSO साहब का फोन आने पर मैं इंडियन में  
वर्तमान में वहाँ पर मीरुद ग्रामीण के नाम, कैरिस्ट गार्ड साहबवास (मीर सिंह),  
नया निवेश कुमार मीरुद थे, उन्होंने बताया कि पेड़ काटने वाले स्थानीय तथा  
अज्ञेय थे, जो आग गए और कटे गए पेड़ के कारण में छूटे गए।  
आगे ऐसा कुछ न हो इसके लिए मैं इनपर जो जादुनी जागीरारी होती  
है, जो कटे गए पेड़ से बचने के लिए इन पेड़ों को उठाने की कृपा  
करें। आपकी प्रति कृपा होगी।

प्राणी Anand Singh  
मीरुद नगी साहबवास  
23/June/2025

श्रीमान् जी,

S.H.O. साहब  
शाखा साल्हावास  
अहमदनगर

२१-११

(२१)

श्रीमान् जी,

नाम निवेदन है कि मैं गाउंडमें (आनन्द सिंह S.O. तेलप्रकाश)

गांव साल्हावास छेल परिसर से हे प्रिड (सफेदा) अशोक पुत्र जीराम

गाऊं नैरी हाल साल्हावास व बिजेन्द्र पुत्र रामफल व जिनके दो साथी हे

प्रिड काटकर पिकअप में लोड कर रहे थे Pickup No. HR63E8689 हे

जो मीने पर नरेश कुमार पुत्र कृष्ण सिंह पडुंच गया व उन्हीने ककवाले

की मोबाइल सी, से लकड़ी लोड हो चुकी थी व वापिस परहे अहमदनगर

भाग गए व मीने पर जोरेश गार्ड साल्हावास छिर (इंचार्ज) व

सरपंच साल्हावास प्रतिनिधि मीने पर पडुंच गए, जोरेश गार्ड ने

उनकी मस्जिद व कुलघडी चमत करली व गांव वाले ने DSO

साहब को झुला करे और उपस्थित परे जोरेश DSO साहब को

भेजे गए, DSO साहब ने मेरे पास call किया और मीने मीने पर

अबि स्थिति का वायदा लिया जोकि दफ्तर में शरी के डेहउम

से कटे जा रहे थे, अशोक व बिजेन्द्र से पुछने पर पता लगा की

प्रिडो को जीत करवा रहा था श्रीमप्रकाश पुत्र महतब व देवेन्द्र पुत्र

शैजेन्द्र का नाम लिया गया व स्टिकीम में बच्ची के भविष्य को

अहमदनगर करवा रहा है।  
सम्बद्ध अवाह  
अतिरिक्त  
8222-40503

आपकी प्रति कृपया होकी।  
Forest Department  
मीर सिंह I/c  
साल्हावास वीर  
बन सहायक  
3199885805

काशी Anand Singh  
मोबाइल नं-951815876  
गाउंडमें  
आनन्द सिंह

पुलिस विभाग

परिवाद प्राप्ति रसीद

जिला इज्जर

परिवाद नं. 446-5D

दिनांक 09-05

बुक नं.

70

रसीद नं.

81

थाना चौकी 91111 5111111111

8/9 विराट

परिवादी का विवरण 91111 5111111111

परिवाद का विवरण 91111 5111111111

परिवादी का मोबाईल नं. 978178718

259/2018

हस्ताक्षर (प्र० थाना)

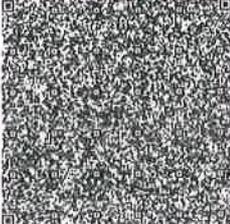
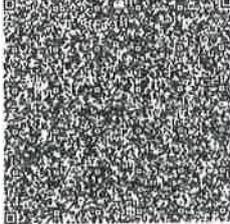
जाँच अधिकारी (नाम व रैंक) H.C. राजेंद्र कुमार

नाम व रैंक 2018/19/1

मोबाईल नं. 8168128191



Aadhaar Card of  
Respondent No 20

  <p>भारत सरकार Government of India</p>	  <p>भारत सरकार Government of India</p>
<p>भारत सरकार Government of India</p>	<p>सूचना / INFORMATION</p>
<p>भारतीय विशिष्ट पहचान प्राधिकरण Unique Identification Authority of India</p>	<ul style="list-style-type: none"> <li>■ आधार पहचान का प्रमाण है, नागरिकता या जन्मतिथि का नहीं। जन्मतिथि आधार नंबर धारक द्वारा प्रस्तुत सूचना और विनियमों में विनिर्दिष्ट जन्मतिथि के प्रमाण के दस्तावेज पर आधारित है।</li> <li>■ इस आधार पत्र को यूआईडीएआई द्वारा नियुक्त प्रमाणीकरण एजेंसी के जरिए ऑनलाइन प्रमाणीकरण के द्वारा सत्यापित किया जाना चाहिए या ऐप स्टोर में उपलब्ध एमआधार या आधार क्यूआर कोड स्कैनर ऐप से क्यूआर कोड को स्कैन करके या <a href="http://www.uidai.gov.in">www.uidai.gov.in</a> पर उपलब्ध सुरक्षित क्यूआर कोड रीडर का उपयोग करके सत्यापित किया जाना चाहिए।</li> <li>■ आधार विशिष्ट और सुरक्षित है।</li> <li>■ पहचान और पते के समर्थन में दस्तावेजों को आधार के लिए नामांकन की तारीख से प्रत्येक 10 वर्ष में कम से कम एक बार आधार में अपडेट कराना चाहिए।</li> <li>■ आधार विभिन्न सरकारी और गैर-सरकारी फायदों/सेवाओं का लाभ लेने में सहायता करता है।</li> <li>■ आधार में अपना मोबाइल नंबर और ईमेल आईडी अपडेट रखें।</li> <li>■ आधार सेवाओं का लाभ लेने के लिए एमआधार ऐप डाउनलोड करें।</li> <li>■ आधार/बायोमेट्रिक्स का उपयोग न करने के समय सुरक्षा सुनिश्चित करने के लिए आधार/बायोमेट्रिक्स लॉक/अनलॉक सुविधा का उपयोग करें।</li> <li>■ आधार की मांग करने वाले सहमति लेने के लिए बाध्य हैं।</li> <li>■ Aadhaar is proof of identity, not of citizenship or date of birth (DOB). DOB is based on information supported by proof of DOB document specified in regulations, submitted by Aadhaar number holder.</li> <li>■ This Aadhaar letter should be verified through either online authentication by UIDAI-appointed authentication agency or QR code scanning using mAadhaar or Aadhaar QR Scanner app available in app stores or using secure QR code reader app available on <a href="http://www.uidai.gov.in">www.uidai.gov.in</a>.</li> <li>■ Aadhaar is unique and secure.</li> <li>■ Documents to support identity and address should be updated in Aadhaar after every 10 years from date of enrolment for Aadhaar.</li> <li>■ Aadhaar helps you avail of various Government and Non-Government benefits/services.</li> <li>■ Keep your mobile number and email id updated in Aadhaar.</li> <li>■ Download mAadhaar app to avail of Aadhaar services.</li> <li>■ Use the feature of Lock/Unlock Aadhaar/biometrics to ensure security when not using Aadhaar/biometrics.</li> <li>■ Entities seeking Aadhaar are obligated to seek consent.</li> </ul>
<p>नामांकन क्रम/ Enrolment No.: 2093/98036/00452</p> <p>To आनंद सिंह Anand Singh C/O Vedparkash, VTC: Birohar(145), PO: Birohar, Sub District: Jhajjar, District: Jhajjar, State: Haryana, PIN Code: 124106, Mobile: 9518158718</p>  <p>Signature Not Verified English Address and Unique Identification Authority of India Date: 2026/01/26 10:37 AM HT</p> <p>आपका आधार क्रमांक / Your Aadhaar No. : <b>XXXX XXXX 1130</b> VID : 9145 8430 8444 6241</p> <p>मेरा आधार, मेरी पहचान</p>	<p>भारत सरकार Government of India</p> <p>भारतीय विशिष्ट पहचान प्राधिकरण Unique Identification Authority of India</p> <p>पता: C/O वेदप्रकाश, , , बिरोहर (१४५), बिरोहर, झज्जर, हरियाणा - 124106</p> <p>Address: C/O Vedparkash, , , Birohar(145), PO: Birohar, DIST: Jhajjar, Haryana - 124106</p>  <p>XXXX XXXX 1130 VID : 9145 8430 8444 6241</p> <p>1947   <a href="mailto:help@uidai.gov.in">help@uidai.gov.in</a>   <a href="http://www.uidai.gov.in">www.uidai.gov.in</a></p>
<p>भारत सरकार Government of India</p> <p>आनंद सिंह Anand Singh जन्म तिथि/DOB: 06/01/1996 पुरुष/ MALE</p> <p>आधार पहचान का प्रमाण है, नागरिकता या जन्मतिथि का नहीं। इसका उपयोग सत्यापन (ऑनलाइन प्रमाणीकरण, या क्यूआर कोड/ऑफलाइन एक्सप्रेस की स्कैनिंग) के साथ किया जाना चाहिए। Aadhaar is proof of identity, not of citizenship or date of birth. It should be used with verification (online authentication, or scanning of QR code / offline XML).</p> <p>XXXX XXXX 1130 VID : 9145 8430 8444 6241</p> <p>मेरा आधार, मेरी पहचान</p>	<p>Details as on: 24/01/2026</p>



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23

IN THE COURT OF... BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, DELHI AT NEW DELHI

Suit/Appeal No..... JURISDICTION of 2025

In re:- Sunder Plaintiff /Appellant /Petitioner/ Complainant/

VERSUS

State of Haryana P. O.R.I. Defendant/Respondent/ Accused

KNOW ALL to whom these present shall come that I/We Anand Singh S/o Sh. Ved Prakash R/o - VTC Behror, P.O. - Behror, Distt Jhajjar - Haryana  
The above named Respondent no. 20 do hereby appoint:

**PRADEEP KUMAR**

Advocate,

Enrl. No.- P/1363/2015

M-9050004441, Pradeepjangra27@yahoo.com

**Jitender Tanwar**

Advocate

D/935/2012

**Dinodiya Dayal, Law offices**

(herein after called the advocate/s) to be my/our Advocate in the above noted case authorise him:-

1. To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/us.
2. To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions review revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.
3. To file and take back documents, to admit and/or deny the documents of opposite party.
4. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
5. To take execution proceedings.
6. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.
7. To appoint and instruct any other Legal Practitioner authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.
8. And I/We the undersigned do hereby agree to rectify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes.
9. And I/We undertake that I/We or my/our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called.
10. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case.
11. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself.
12. And I/We the undersigned to hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/we hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 19<sup>th</sup> day of December 2025.

Accepted subject to the terms of the fees.

  
Advocate  
Client



235  
Pradeep Jangra  
To: cummra3@gmail.com >

12:15 PM

(24)

**Reply in OA NO.490/2025 on  
behalf of Respondent no.20  
namely Anand singh.**

Dear sir,

Please find the attached copy of Reply in OA  
NO.490/2025 on behalf of Respondent no.20  
namely Anand singh.



Tap to Download  
**reply of OA 490 of 2025 on behalf  
of Anand singh.pdf**  
9.8 MB

Thanks and regards,  
Pradeep kumar,  
Advocate; Founder,  
Dinodiya dayal, law offices.